

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 221

(IB)-2130(ND)2019

**IA-4598/2022, IA-4096/2022, IA-4107/2022,
IA-3678/2022, IA-3704/2022, IA-3605/2022,
IA-2821/2022, IA-3087/2022, IA-5764/2021,
IA-5001/2021, IA-4766/2021, IA-3356/2020,
IA-3629/2020, IA-4184/2020, IA-4230/2020,
IA-4190/2020, IA-4202/2020, IA-3951/2020,
IA-5100/2020, IA-4876/2020, IA-5235/2020,
IA-372/2021, IA-347/2021, IA-446/2021,
IA-471/2021, IA-987/2021, IA-1493/2021,
IA-2504/2021, IA-3593/2021, IA-4171/2021
IA-4956/2021, IA-5905/2021, IA-1161/2022,
IA-1926/2022, IA-1996/2022, IA-2009/2022
IA-2194/2022**

IN THE MATTER OF:

M/s. Dynacon Projects Pvt. Ltd. ... Applicant/Petitioner

Versus

**M/s. Today Homes & Infrastructure Pvt. ... Respondent
Ltd.**

Under Section: 9 of IBC, 2016

Order delivered on 28.09.2022

CORAM:

**SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Mr.Venket Rao, Remya Ronald & Sarthak Shukla, Advs, Mr. Ashok Rajagopalan in IA-4107/22 & IA-5764/21, Mr. Anupam Kirti, Mr. Tavish Bhushan Prasad, Advs in IA-5905/2021, IA-1161/2022, IA-1926/2022, Mr. Gopal Jain Sr. Adv, Adv. Anjali Chauhan, Adv. Kuldeep Kaur, Adv. Anand Amit in IA-4096/2022, Adv Rahul Malhotra and Adv Anchal Tiwari in I.A. No. 2194/2022, Adv. Sarthak Gupta in IA-2821/2022 Mr. Ashok Rajagopalan in IA 4107/22 & IA-5764/21, Mr. Ashok Rajagopalan in IA-4107/22 & IA-5764/21, Adv. Sarthak Gupta in IA-2821/2022, Adv. Mohd Umar and Adv Himanshi Goel in IA-4598/22, Adv. Piyush Singh, Adv. Akshay Srivastava, Adv. Adithya Ramani and Adv.

Riddhi Jain in IA-4171/2021, Mr. Ritin Rai, Sr. Advoacte along with Mr. Akshay Kapoor, Advoacte and Mr. Aditya Vashishth, Advoacte for IREDA (applicant in IA-2504/2021, Adv. Anupam Kirti, Adv. Tavish Bhushan Prasad in I.A 5905/2021, I.A 1161/2022, I.A 1926/2022, Advocate Himanshu Harbola and Advocate Ketan Madan in IA-1996/2022, Mr. Arun Saxena and Mr. Sanu Pastore Advs. in IA-4171/2021, Sr. Adv. Gopal Jain, Adv. Anjali Chauhan, Adv. Kuldeep Kaur, Adv. Anand Amit in IA-4096/2022, Mr. Ashok Rajagopalan in IA 4107/22 & IA-5764/21, Adv. Sarthak Gupta in IA-2821/2022, Adv. Anupam Kirti, Adv. Tavish Bhushan Prasad in IA-5905/2021, IA-1161/2022, IA-1926/2022, Adv. Ravinder Singh and Adv. Shreyas Awasthi in IA-3087/2022, Advs Rajesh Kumar Gautam Adv, Anant Gautam Adv Nipur Sharma Adv, Sachin Singh Adv, Vidur Ahluvalia Adv, Anant Vikram Singh Adv., Advocate Himanshu Harbola and Advocate Ketan Madan in IA-1996/2022

For the Respondent : Adv Mahjabeen, Adv Pooja Rani for Respondent No. 3 in IA-3722/2021.

Mr. Rajesh kr Gautam, Mr. Anant Gautam, Mr. Nipun Sharma, Mr. Sachin Singh, Mr. Vidur Ahluwalia, Mr. Anant Vikram Singh, Advs.

For the RP : Mr. Gaurav Mitra and Mr. KanishkKhetan, Adv

For the GNoida Authority : Mr. UN Singh Advin IA-372/21

ORDER

Due to paucity of time, the matter is re-notified to 09.11.2022.



(T.S. SINGH)
COURT OFFICER